



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/May/202526/3**DATED:** 02/06/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202526/3 dated 02/06/2025 of Norms Committee - VI for the year 2025-26 was held on 02/06/2025 under the Chairmanship of LOKESH D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Kote, Director	Ministry of Food Processing Industries
3	Shaish Kumar, Technical Consultant	DGFT
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00008563AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to reject the Case.	

Case No.	2 / NC/6/MEET/May/202526/3		
Case Status	Case Approved		
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025		
HQ File Number	HQRNORM REVIW00004401AM25		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;			
Export item	Qty.	Import item	Qty. Recommended
PRESS FASTENER/SNAP FASTENER	1251360000 Nos.	PRONGED RING/PR RING (PRESS FASTNER/SNAP FASTENER) (IT IS THE ONE MADE UP OF METAL, IT IS USED AS ACCESSORY FOR CLOTHING & DESIGNING MATERIALS)	1301414400 Nos.
1. The above fixation of adhoc norms is valid for present application under Para 6.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.			

2. No repeat License to be issued on the basis of above fixed norms.

3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CROWN IMPEX
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00000403AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to call the firm for a personal hearing to gain a better understanding of their case. The case stands deferred.	

Case No.	4 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	F-365 AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006293AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and heard the representatives of the firm attending the PH. Based on the discussions held during the meeting, the committee decided to request the following information from the firm:	

1. Varieties of almonds to be imported along with their respective quantities and COA from foreign supplier.
 2. Material balance for 100 Kg of almonds for each variety of import.
 3. Commercial value of by-product along with proof.
 4. Material balance for processing of by-products.
- The case stands deferred.

Case No.	5 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	6 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	7 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	STERLING AGRO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00000214AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and heard the representatives of the firm attending the PH. Based on the discussions held during the meeting, the committee decided to request the following information from the firm:	
1. COA of the import item (From the foreign supplier) and export item.	
2. Past production and consumption data for this export product.	
The case stands deferred.	

Case No.	8 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VJ JINDAL COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00000822AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1, and technical comments are awaited.

The Committee decided to send a reminder to Tech 1 to expedite comments in this matter.

The case stands deferred.

Case No.	9 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	SEAHATH CANNING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00000782AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms, allowing the following inputs:

Export serial no	Export Item Name	Quantity	Import serial no	Import Name	Item	Quantity
1.	CANNED SARDINES IN VEG OIL-125GM pack contains 35GM of import item (NET WEIGHT OF REFINED SOYABEAN OIL IS 42 MT)	1200000 Numbers	1.	REFINED SOYABEAN OIL		42 MT

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00000492AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to call the following information from the firm: 1. Process flow chart indicating wastage at each step. The case stands deferred.	

Case No.	11 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee, therefore, decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	12 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision: NC considered the case as per the agenda and after deliberations, the committee decided to maintain the "Status Quo" of the decision taken in M.No. 4/85-ALC3/2017 dated 31.08.2017 in this case. RA may take subsequent consequential action accordingly.	

Case No.	13 / NC/6/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	LUBI GEL LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025			
HQ File Number	HQRNORM REVIW00000914AM26			
RA File Number	132404000048 AM21			
Licence No and Date	1310049709/21/10/2020			
Norms Committee Decision:				
NC considered the case as per the agenda and noted the firm's reply. It was observed that the actual CIF value of the import item and the sale price of the by-product vary considerably. The Committee also noted that the firm is exporting the final product with two different grades. Therefore, after deliberation, the Committee decided to fix the norms as under:				
S.No	Export Item	Quantity	Import Item	Quantity
1	Cassi Gum Powder (CS) (PET Grade)	1MT	Cassia Torea Seed	2.3 MT

S.No	Export Item	Quantity	Import Item	Quantity
1	Cassi Gum Powder (FG) (Food Grade)	1MT	Cassia Torea Seed	2.7 MT

* No repeat license to be issued based on the above fixed norms.

RA may take subsequent consequential action accordingly.

Case No.	14 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00000312AM26
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	15 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00000313AM26
RA File Number	31AA04027091 AM22

Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	16 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	17 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00004721AM23
RA File Number	03AX04004235 AM23
Licence No and Date	0311019647/30/11/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	19 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00004743AM23
RA File Number	03AX04004437 AM23
Licence No and Date	0311019680/01/12/2022
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **MoFPI**, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Strawberry Crush	5000	1.	Frozen Strawberry Puree with Seeds	910.52
			2.	Frozen Strawberry	569
2.	Strawberry Jam	420000	1	Frozen Strawberry Puree with Seeds	76484.1
			2.	Frozen Strawberry	47802.5
3.	Mellojels Strawberry	5000	1.	Frozen Strawberry Puree with Seeds	910.52
			2.	Frozen Strawberry	569
4.	Mellojels Strawberry	5000	1.	Frozen Strawberry Puree with Seeds	910.52
			2.	Frozen Strawberry	569

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025

HQ File Number	HQRNORM REVIW00006638AM25				
RA File Number	13AX04000350 AM23				
Licence No and Date	1311001885/13/04/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	VALERAIN ROOT EXTRACT (ASSAY NLT 0.80 %)	1.0	1.	VALERIAN ROOT	5.67

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	22 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	OLYMPIC ZIPPERS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00006496AM25
RA File Number	05AX04000693 AM24
Licence No and Date	0511019406/16/06/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 1; 1. Specification of zippers to be imported and their size. 2. Manufacturing process in detail, justifying 11.83% wastage at each stage in meters. 3. Wastage of 3.77% in sliders and the size of sliders. The case stands deferred.	

Case No.	23 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006533AM24
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00000189AM26
RA File Number	05AX04002310 AM24
Licence No and Date	0511021822/31/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	25 / NC/6/MEET/May/202526/3			
Case Status	Case Approved			
Party Name	DEL MONTE FOODS PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025			
HQ File Number	HQRNORM APPLY 00006940AM24			
RA File Number	05AX04002444 AM24			
Licence No and Date	0511022146/21/11/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs;				
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	PIZZA SAUCE CONCENTRATE (Containing NLT 42.5% imported Tomato Paste 28 Brix or 28 percent)	1.0	Concentrated Crushed Tomatoes 28 PCT HB (Tomato Paste 28 Brix/ 28 percent)	0.4263

1. These norms are case-specific, and no repeat license should be issued on the basis of these norms.

RA may take subsequent consequential action accordingly.

Case No.	26 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006939AM24
RA File Number	05AX04002472 AM24
Licence No and Date	0511022145/21/11/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., **Tech 2**, allowing the following inputs;

S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)
1.	Tomato Puree (Pizza sauce Tomato Puree) (Containing NLT 33.5% imported Tomato Paste 28 Brix or 28 percent)	1.0	Concentrated Crushed Tomatoes 28 PCT HB (Tomato Paste 28 Brix/ 28 percent)	0.337

1. These norms are case-specific and no repeat license should be issued on the basis of these norms.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/May/202526/3
Case Status	Case Deferred

Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM REVIW00005805AM25
RA File Number	03AX04004505 AM24
Licence No and Date	0311029839/03/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of the competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5, which is primarily a Norms Committee for Textile and Leather.	

Case No.	28 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	ORION DECOR
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00003652AM25
RA File Number	05AX04001719 AM25
Licence No and Date	0511027737/15/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 20.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	29 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	KALLUNGAL TRADERS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00003913AM25

RA File Number	10AX04000184 AM25
Licence No and Date	1011002731/28/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 30.01.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not the furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/6/MEET/May/202526/3				
Case Status	Case Approved				
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025				
HQ File Number	HQRNORM APPLY 00004360AM25				
RA File Number	03AX04004062 AM25				
Licence No and Date	0311039032/26/11/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity (Kgs)	Import serial no	Import Item Name	Quantity (Kgs)
1.	MIXFRUIT JAM	178571.0	1.	APPLE PUREE 30-32 BRIX(APPLE PUREE 30-32 BRIX)	17823.5
			2.	PECTIN 121(PECTIN 121)	990.1
2.	STRAWBERRY JAM/SPREAD/PRESERVES	714285.0	3.	APPLE PUREE 30-32 BRIX(APPLE PUREE 30-32 BRIX)	66343.1

			4.	PECTIN 121(PECTIN 121)	3960.7
3.	GRAPE JELLY/SPREAD/JAM	267860.0	5.	WHITE GRAPE JUICE CONCENTRATE 68 BRIX(WHITE GRAPE JUICE CONCENTRATE 68 BRIX)	63372.5
			6.	Red Grape Juice 65 BRIX(Red Grape Juice 65 BRIX)	19803.9
			7.	PECTIN 121(PECTIN 121)	1485.2
4.	JELLY/FROOGEL/MELLOJELS/FRUITSTONES	700000.0	8.	PECTIN 121(PECTIN 121)	6931.3
5.	FRUIT CORDIAL	900000	9.	WHITE GRAPE JUICE CONCENTRATE 68 BRIX(WHITE GRAPE JUICE CONCENTRATE 68 BRIX)	20794.1
			10.	Red Grape Juice 65 BRIX(Red Grape Juice 65 BRIX)	1980.3
			11	PECTIN 121(PECTIN 121)	4455.8

RA may take subsequent consequential action accordingly.

Case No.	31 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00004453AM25
RA File Number	02AX04000532 AM25
Licence No and Date	0211007692/29/11/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek following information from the firm based on the comments of the Technical Authority, i.e., Tech 2; 1. COA of import item from foreign supplier. 2. Content of import item in exported product supported by COA of export item. 3. Approved composition of export item from FSSAI. 4. Specific description of export item in line with COA of export item. The case stands deferred.	

Case No.	32 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00004864AM25
RA File Number	03AX04004669 AM25
Licence No and Date	0311039731/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 2; 1. Copy of DML/ Approved composition of each export item. 2. Copy of Master Batch Formula for each export item showing net content of each input.	

The case stands deferred.

Case No.	33 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	SEAHATH CANNING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00005106AM25
RA File Number	03AX04004719 AM25
Licence No and Date	0311039974/27/12/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms of the AA as per the Packaging Policy. RA may take subsequent consequential action accordingly.	

Case No.	34 / NC/6/MEET/May/202526/3				
Case Status	Case Approved				
Party Name	MIRADA CREATIVES LLP				
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025				
HQ File Number	HQRNORM APPLY 00005600AM25				
RA File Number	05AX04003461 AM25				
Licence No and Date	0511030259/10/01/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 1 , allowing the following inputs;					
Export Serial No.	Export Item	Quantity	Import serial no	Import Item Name	Quantity
1.	SOFT TOY	29360.0	1.	100% Polyester	1.15 Sq. Meter/

	UNSTUFFED	Numbers		Knitted Pile fabric -13mm Rabbut Fur Fabric WIDTH 63" 310GSM +/-10%	Sq. Meter Content in export
			2.	EYES	NETT + 1% Wastage

RA concerned may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00005785AM25
RA File Number	05AX04003679 AM25
Licence No and Date	0511030448/22/01/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	36 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	MASH INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00005979AM25
RA File Number	06AX04000465 AM25
Licence No and Date	0611003349/31/01/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms based on the comments	

received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	TOYS (Containing 8750 Sq Meter 100 % Polyester PU Coated Fabric GSM 175)	65343.0 (Numbers)	1.	100% POLYESTER PU COATED FABRIC GSM 175 +/- 10% WIDTH 60 +/- 10%	10062.5 Sq. Meter

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006060AM25
RA File Number	03AX04005441 AM25
Licence No and Date	0311041119/07/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to **seek the following information from the firm** on the basis of the comments of the Technical Authority, i.e., **NL**;

1. The export item is Value Added Bentonite, whereas the indigenous item is also Bentonite; therefore, to submit a COA report of export and indigenous items and to indicate the difference between the two.
2. Chemical name of C502 Polymer (Powder) with catalogue of item, and also justification of the wastage of both the imported item.
3. Production /consumption data for the last three year,s duly certified by the Chartered Accountant.
4. End use of export item.

The case stands deferred.

Case No.	38 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006109AM25
RA File Number	05AX04003866 AM25
Licence No and Date	0511030774/10/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the following norms based on the comments received from Technical Authority, i.e., **Tech 1**, with 10% wastage or as applied by the firm whichever is less:

Export Serial No.	Export Item Name	Quantity (Numbers)	Import serial no	Import Item Name	Quantity (Numbers)
1.	SOFT TOY-S HIGHLAND COW PLSH Style No. AVT-4517	69780.0	1.	POLYESTER FUR BROWN 7516 C(GSM:280 WIDTH:65")	9207.506
			2.	POLEYESTER PRINTED FUR BROWN BLD- (GSM:240-260 WIDTH: 65")	4860.854
			3.	POLYESTER BEIGE VELBOA(GSM:190 WIDTH:65")	2942.096
			4.	POLYESTER WHITE FUR(GSM:240-260 WIDTH: 65")	1033.47
			5.	POLYESTER LONG PILE FUR DARK BROWN(GSM:300 WIDTH: 65")	775.102

2.	SOFT TOY-S BLUE KOALA PLSH Style No. AVT-4622	97690.0	6.	POLYESTER FUR AQUA 13-4909 TCX(GSM:240-260 WIDTH: 65")	16475.399
			7.	POLYESTER FUR SKY BLUE WD-16(GSM: 240-260 WIDTH:65")	7700.458
			8.	POLYESTER BLACK VELBOA(GSM: 190 WIDTH: 65")	723.414
			9.	POLYESTER LT. GREEN IRRIDISCENT(GSM: 75-85 WIDTH:60")	1503.386
			10.	POLYESTER WHITE VELBOA(GSM: 190 WIDTH: 65")	542.56
3.	SOFT TOY-S WHITE CAT PLSH Style No. AVT-4518	69780.0	11.	POLYESTER WHITE FUR(GSM:240-260 WIDTH: 65")	12280.051
			12.	POLYESTER PINK FUR(GSM: 240-260 WIDTH:65")	3197.93
			13.	POLYESTER PINK 14-1910 TCX VELBOA(GSM:190 WIDTH:65")	904286
			14.	POLYESTER DK.PINK VELBOA(GSM:190 WIDTH:65")	1033.47
			15.	POLYESTER FUR 14-3907 TCX LT. PURPLE(GSM: 240-260 WIDTH: 65")	904.286
			16.	IRRIDISCENT FABRIC LT. PURPLE(GSM: 75-85 WIDTH: 60")	2625.013

4.	SOFT TOY-Aug 25 HA XL Chance & Friends - Chance Style No. AVT-4371	14500.0	17	100%POLYESTER DUAL TONE BROWN FUR LS- 10(GSM: 240-260 WIDTH:165 CM)	10474.365
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RA may take subsequent consequential action accordingly.

Case No.	39 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	R H INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006141AM25
RA File Number	05AX04003854 AM25
Licence No and Date	0511030799/11/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity	Import serial no	Import Item Name	Quantity
1.	Various types of Lamp Made of Iron Steel Brass Glass Alum. Wood Mdf Etc. With Fitted Imported Power Unit	20000 Pieces	1.	Power Unit	Net to Net
2.	Various types of Lamp Made of Iron Steel Brass Glass Alum. Wood Mdf Etc. With Fitted Imported Silicon Cap.	50000 Pieces	2.	Silicon Cap	Net to Net
3.	Various types of Lamp Made of Iron Steel Brass Glass Alum. Wood Mdf Etc. With Fitted Imported Neon Led Strip	49495 Meter	3.	Neon Led Strip	Nett+1% wastage
4.	Various types of Lamp Made of Iron Steel	20000	4.	Cable with	Net to

	Brass Glass Alum. Wood Etc. With Fitted Imported Cable with Switch & Connector	Pieces		Switch & Connector	Net
5.	Various types of Lamp Made of Iron Steel Brass Glass Alum. Wood Mdf Etc. With Fitted Imported Wire	49495 Meter	5	Wire	Nett+1% wastage
6.	Chandelier/Pendant/Flushmount/Lamp Made of Iron Steel Brass Glass Alum. Wood Mdf Etc. W/Fitted Imported Integrated LED.	10000 Pieces	6.	Integrated LED	Net to Net

1. The make and specification of the items imported must match with that used in the export product, and the same may be specified in the export/import documentation.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006139AM25
RA File Number	06AX04000483 AM25
Licence No and Date	0611003381/11/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech NL;

1. CAD of the export items indicating the cutting pattern of both types of rubber sheets with efficiency.
2. Measurement chart etc., with calculation of the requirement of rubber sheets of different thicknesses based on CAD of each imported item.
3. Chemical name of the Rubber sheet.

The case stands deferred.

Case No.	41 / NC/6/MEET/May/202526/3
Case Status	Case Rejected
Party Name	DANAGRO FOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006166AM25
RA File Number	05AX04003802 AM25
Licence No and Date	0511030832/12/02/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm is importing items of Chapter 15 of FTP-2023, on a self-declaration basis. Therefore, the Committee decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	42 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SAIFE VETMED PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006267AM25
RA File Number	05AX04003804 AM25
Licence No and Date	0511030934/17/02/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Copy of DML or FSSAI approval for the export item with approved composition. 2. COA of export item showing content of export item in the export. 3. Wastage applied for the formulation. 4. Whether the import item is concentrated or diluted as mentioned in Annexure I and Annexure II.	

The case stands deferred.

Case No.	43 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	AMKO EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006285AM25
RA File Number	05AX04003998 AM25
Licence No and Date	0511030968/18/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	44 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	ATICK HOME TRENDS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006466AM25
RA File Number	32AX04000768 AM25
Licence No and Date	3211008495/28/02/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	45 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006635AM25
RA File Number	07AX04002049 AM25
Licence No and Date	0711013869/10/03/2025
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. %age content of TRITERPENES in the import and export item. 2. COA of import item from foreign supplier. 3. COA of export item. 4. Manufacturing flow chart with complete material balance in quantity terms, in each step. The case stands deferred.	

Case No.	46 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NEO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006634AM25
RA File Number	07AX04002025 AM25
Licence No and Date	0711013864/10/03/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Recipe cum Mass Balances of the all-export items along with the details of indigenous items. 2. Process Flow Charts for all items of exports. 3. Drained weight of the imported items in all items of export. The case stands deferred.	

Case No.	47 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	SPLENDID STAR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00006720AM25
RA File Number	32AX04000788 AM25
Licence No and Date	3211008598/18/03/2025
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech NL, allowing the following inputs; 1. Weight of Export item in Kg term, indicating size, thickness etc. of the RUBBERISED COIR SHEET. 2. Manufacturing process indicating stage wise wastage of raw materials (both imported and indigenous). 3. Calculation of the requirement of raw materials for the manufacture of the export item (based on DRC of Rubber latex) indicating net content and wastage separately. 4. Justification of high wastage of the imported raw materials. RA may take subsequent consequential action accordingly.	

Case No.	48 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00000039AM26
RA File Number	10AX04000342 AM25
Licence No and Date	1011003040/02/04/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech1; 1. Please tell whether the imported item is Crushed bone or Gel bone, or Bone Chips by providing	

the COA from the foreign supplier. Accordingly, provide the difference in overall yield on using these different grades of raw materials.

2. Provide a Material balance with 100 Kg of raw material.

The case stands deferred.

Case No.	49 / NC/6/MEET/May/202526/3
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00000040AM26
RA File Number	10AX04000343 AM25
Licence No and Date	1011003041/02/04/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech1;	
1. Please tell whether the imported item is Crushed bone or Gel bone, or Bone Chips by providing the COA from the foreign supplier. Accordingly, provide the difference in overall yield on using these different grades of raw materials.	
2. Provide a Material balance with 100 Kg of raw material.	
The case stands deferred.	

Case No.	50 / NC/6/MEET/May/202526/3
Case Status	Case Approved
Party Name	AGRISPURT BIOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202526/ 3 and 02/06/2025
HQ File Number	HQRNORM APPLY 00000349AM26
RA File Number	31AX04000017 AM26
Licence No and Date	3111004680/21/04/2025
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms by taking cue from its earlier decision taken in M. No. 12 dated 01.03.2024, with the following observations and allowing the following inputs;

1. The export item is unfit for human consumption.
2. Both the export/import items are in powder form.
3. No vitamins are added in the production process.

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Processed fish meal (dried, pulverised sieved & packed in powder form) (unfit for human consumption)	961.0	Fish meal (unfinished) (unfit for human consumption)	1000.0

1. The above fixation of adhoc norms is valid for the present application only.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions, including VA, Appendix 4J conditions etc., are also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.